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1954; T.N. Act XXIII] *Installation of Oil Engines* 297
(Temporary Permission)

¹[TAMIL NADU] ACT No. XXIII OF 1954.²

[THE ¹[TAMIL NADU] INSTALLATION OF OIL ENGINES
(TEMPORARY PERMISSION) ACT, 1954.]

(Received the assent of the Governor on the 26th August
1954 ; first published in the Fort St. George Gazette
on the 1st September 1954.)

**An Act to provide for and validate the grant of temporary
permissions for the installation of oil engines in areas
within the jurisdiction of local authorities in the ³[State
of Tamil Nadu].**

WHEREAS it is expedient to provide for and validate the
grant of temporary permissions for the installation of oil
engines in areas within the jurisdiction of local authorities
in the ³[State of Tamil Nadu];

Be it enacted in the Fifth Year of Our Republic as
follows :—

1. (1) This Act may be called the ¹[Tamil Nadu] **Short title,
Installation of Oil Engines (Temporary Permission) Act,** extent and
1954. **commen-**
ment.

(2) It extends to the whole of the ³[State of Tamil
Nadu].

(3) It shall be deemed to have come into force on the
1st May 1953.

¹ These words were substituted for the word " Madras " by the
Tamil Nadu Adaptation of Laws Order, 1969, as amended by the
Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

² For Statement of Objects and Reasons, see *Fort St. George
Gazette*, dated the 30th June 1954, Part IV-A, page 216.

This Act was extended to the added territories by section 3 of,
and the First Schedule to, the Tamil Nadu (Added Territories) Extension
of Laws Act, 1964 (Tamil Nadu Act 8 of 1964) repealing the
corresponding law in force in that territory.

³ This expression was substituted for the expression " State of
Madras " by the Tamil Nadu Adaptation of Laws Order, 1969, as
amended by the Tamil Nadu Adaptation of Laws (Second Amend-
ment) Order, 1969.

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(Temporary Permission)

Grant of
temporary
permission
for installation
of oil engines.

2. (1) Where a person who has lawfully installed in any premises, whether in a residential area or not, any machinery or manufacturing plant driven by electric power, applies for permission to install an oil engine to generate power for working such machinery or plant, the Commissioner, Corporation of Madras, the Municipal Council, the District Board or the Panchayat, as the case may be, may grant permission to such person to install such an oil engine.

(2) Permission granted under sub-section (1) shall be valid for a period of one year from the date of the grant and subject to that condition, shall be deemed to be permission granted by the Commissioner, Corporation of Madras, the Municipal Council, the District Board or the Panchayat, as the case may be, under the Madras City Municipal Act, 1919 (¹[Tamil Nadu] Act IV of 1919), the ¹[Tamil Nadu] District Municipalities Act, 1920 (¹[Tamil Nadu] Act V of 1920), the ¹[Tamil Nadu] District Boards Act, 1920 (¹[Tamil Nadu] Act XIV of 1920), or the ¹[Tamil Nadu] Village Panchayats Act, 1950 (¹[Tamil Nadu] Act X of 1950).

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.